

In the National Company Law Tribunal, Jaipur

Appeal No. 507/ND/2018
TA No. 122/2018

UNDER SECTION 252 OF IBC

In the matter of:

Biswas Nirman Pvt. Ltd.

..... Applicant/Petitioners

VS.

ROC

.....Respondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : Dr. Amol Vyas, Adv.

ORDER

Learned counsel for the appellant is present. In relation to ROC, learned Deputy Registrar of Companies is also present. Learned counsel for the appellant seeks some time to file the English translation of document filed in Hindi which has been made as an annexure along with appeal. In view of the said representation three weeks time is granted to the appellant to file English translation of the documents of which the appellant to seeks to rely at the time of arguments. Post the matter on 05.10.2018.

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(R. Varadharajan)
Member (Judicial)